NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P. No. 819/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.01.2018

NAME OF THE PARTIES:

In Top Collection (India) Pvt. Ltd.

V/s ROC, Mumbai

SECTION OF THE COMPANIES ACT: 252(1) of the Companies Act, 2013.

S. No.

NAME

DESIGNATION

SIGNATURE

Milesh Joshi Advocate & Christophale & Advocate Boshade For Petitioner. Boshade

ORDER

CP No.819/252(1)/NCLT/MB/MAH/2017

Company Application is allowed vide separate on imposing cost of

₹2 NN NNN/-

Sd/-

V. NALLASENAPATHY Member (Technical)

B.S.V. PRAKASH KUMAR Member (Judicial)